NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

6. IA 3633/2022 In C.P. (IB)/1562(MB)2017

CORAM:
SHRI SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH (Retd.)**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2022

NAME OF THE PARTIES: **State Bank of India**
IN THE MATTER OF
Percular Shipping & Trading Inc
V/s
Dadi Impex Pvt. Ltd

APPEARANCE :

FOR THE APPLICANT **:** Mr. Ajinkya Kurdukar

Section: 9 of Insolvency and Bankruptcy Code, 2016 & Rule 11 of NCLT, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA No. 3633/2022:- Counsel appearing for the applicant seeks liberty to withdraw the present IA No. 3633/2022 contending that he has instruction to withdraw. In view of the submissions made by the Counsel appearing for applicant, the present **IA No. 3633/2022** is **dismissed** and **allowed to be withdrawn**.

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
30.11.2022
Sushil